

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No.5620/Del/2018**

**Assessment Year : 2014-15**

<b>Sunita Arora, 114, Hargovind Enclave, Delhi PAN-AAIPA0267H</b>	<b>Vs</b> .	<b>Income Tax Officer, Ward-59(4), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : Shri. Rajesh Jain, CA

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **19.02.2021**

Date of pronouncement : **19.02.2021**

**ORDER**

**PER R.K. PANDA, AM:**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Delhi dated 18.06.2018.

2. Learned counsel for the assessee, vide its letter dated 15.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad

Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 19.02.2021.

*Sd/-*  
**(K.N. CHARY)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar